

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2020 THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : SPARSH MULTISEERVICES PVT. LTD. V/S ROC SECTION : 252(3) OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPELLANT : SH. MUNI SHEKHAR, ADV

COUNSEL FOR ROC : SH. KRISHNA DEV VYAS, ADV.

COUNSEL FOR I.T. DEPT. :

C APPEAL NO. 256/ALD/2020

The matter was taken up today through Video Conferencing.

Heard Sh. Muni Shekhar, Advocate for the Appellant who has filed the present appeal u/s 252(3) of the Companies Act, 2013 for restoration of the company.

Sh. Krishna Dev Vyas, CGSC has put in appearance on behalf of the ROC and prays for granted 4 weeks time for filing reply. Time is granted for filing the same.

Let notices be issued to the Income Tax Dept by all modes, including the process of the Court, returnable at an early date.

Accordingly, put up on 12th February, 2021 before the Regular Court/ Video Conferencing.

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Dated : 07.12.2020

**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**